

Subject to the above, Central Assistance would be computed in the following manner:—

Sl. No.	Built up area for EWS/ LIG as a percentage of total constructed area	Subsidy Amount *
1.	25%	Rs. 60,000 per EWS/LIG unit.
2.	>25% and upto 30%	Rs. 60,000 – Rs. 70,000 per EWS/LIG unit
3.	>30% and upto 35%	Rs. 70,000 – Rs. 80,000 per EWS/LIG unit
4.	>35% and upto 40%	Rs. 80,000 – Rs. 90,000 per EWS/LIG unit
5.	>40%	Rs. 90,000 – Rs. 1,00,000 per EWS/LIG unit

*An Additionality of 12.5% may be provided for North Eastern States including Sikkim and Special Category States (Jammu and Kashmir, Himachal Pradesh and Uttarakhand).

Liberation of Scavengers

†1403. SHRI RAJNITI PRASAD: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that a centrally sponsored low cost urban sanitation scheme aimed at liberation of scavengers started by Ministry of Home Affairs in year 1980-81 is now being run by your Ministry since 2003-04 and whether this scheme is aimed at eradication of practice of carrying night soil and improvement in total sanitation in towns;

(b) if so, the number of scavengers throughout the country who have been relieved of this practice; and

(c) the number of units set up under the scheme throughout the country and the amount spent so far alongwith number of beneficiaries?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) Yes, Sir. The Integrated Low Cost Sanitation Scheme (ILCS) implemented since 2003-2004 by this Ministry aimed at conversion of dry latrines into twin pit pour flush latrines and construction of new latrines in the urban areas of the country. The Scheme was revised in the month of January, 2008 to make it more attractive and implementable. With the implementation of the above revised scheme it is expected that there will be a reasonable improvement in the socio-economic condition of the respective Urban Local Bodies. However, the existing guidelines of Integrated Low cost Sanitation (ILCS) Scheme do not cover total sanitation.

(b) and (c) Under the previous guidelines of the Integrated Low Cost Sanitation Scheme (ILCS)

†Original notice of the question was received in Hindi.

implemented by this Ministry through Housing and Urban Development Corporation Ltd. (HUDCO), the cumulative status as on 31.3.2009 since 1989-90, are as follows:—

(i) the number of scavengers relieved of this practice carrying night soil	—	60952
(ii) the number of units set-up under the scheme throughout the country	—	2828347
(iii) the amount spent (Central subsidy released)	—	Rs. 359.51 crores
(iv) number of beneficiaries i.e. (equal to number of units completed (2828347) plus number of units in progress (230018))	—	3058365

Under the revised guidelines of Integrated Low Cost Sanitation (ILCS) Scheme implemented since January, 2008, the data regarding number of scavengers liberated is yet to be furnished by the State Governments/ULBs as the Scheme is in progress only. However, this Ministry has released an amount of Rs. 39.42 crores as on 31.5.2009, for conversion of 2,41,931 units and for construction of 32305 units. List of beneficiaries and the scavengers liberated will be furnished by the State Governments/ULBs as and when construction of units are completed.

National policy for street vendors

†1404. SHRI PRABHAT JHA : Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that Government is going to implement a new national policy for street vendors in urban areas;
- (b) if so, the details thereof;
- (c) the basis on which this policy is different from the old one and provisions made therein; and
- (d) the action plan Government has to implement this new policy properly and in a corruption free manner?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) Yes, Sir. The Ministry of Housing and Urban Poverty Alleviation has comprehensively revised the National Policy on Urban Street Vendors, 2004 and come out with the National Policy on Urban Street Vendors 2009. This revised Policy seeks to provide an enabling framework for street vendors to earn a honest living without harassment, backed by a legislative framework. It clarifies roles of Town Vending Committee, Local Authority and Planning Authority at city level and State Government to provide a conducive environment to street vendors for carrying out street vending.

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